

MANIPUR **GAZETTE**

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P U B L I S H E D B Y A U T H O R I T Y**

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Imphal, Tuesday, September 15, 2026

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, September 14, 2026

No. 2/23/2023-Leg/L : The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on September 11, 2026 is hereby published in the Official Gazette for general information:

THE MANIPUR AYUSH COUNCIL ACT, 2026

(MANIPUR ACT NO. 6 OF 2026)

AN

ACT

to provide for constitution of the Manipur AYUSH Council and the registration of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH in short) practitioners in the State of Manipur and matters connected therewith with a view to encourage the study and spread of AYUSH System in Manipur.

Be it enacted by the Legislature of the State of Manipur in the Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur AYUSH Council Act, 2026.
- (2) It shall extend to the whole of the State of Manipur.
- (3) It shall come into force from the date of its publication in the Official Gazette of Manipur.

Short title,
extent and
commencement.

2. In this Act, unless the context otherwise requires:-**Definitions.**

- (a) “AYUSH” means Systems of Health Care and Healing in the streams of (1) Ayurveda (Ashtang Ayurveda), (2) Yoga and Naturopathy, (3) Unani (UnaniTibb), (4) Siddha, Sowa-Rigpa and (5) Homoeopathy;
- (b) “Member” means member of the Manipur AYUSH Council;
- (c) “MHS” means Manipur Health Service.
- (d) “Recognized AYUSH Qualification” means the Recognized AYUSH Medical Qualifications in the streams of (1) Ayurveda (Ashtang Ayurveda), (2) Yoga and Naturopathy, (3) Unani (UnaniTibb), (4) Siddha, Sowa-Rigpa and (5) Homoeopathy;
as per the National Commission for Homoeopathy (NCH) Act, 2020 (No. 15 of 2020) & National Commission for Indian System of Medicine (NCISM) Act, 2020 (No. 14 of 2020) as amended from time to time; while for Yoga & Naturopathy the guidelines (Rule no. (4), sub section (a) along with Form ‘A’; application for Class ‘A’ Registration for an institutionally qualified Naturopathy Practitioner) issued vide letter no. R.15016/5/2004-Y&N dated the 4th Sept. 2006 from Government of India, Ministry of Health & Family Welfare (Department of AYUSH) shall be adopted;
- (e) “Registered Practitioner” means any person possessing recognized qualification in any of the disciplines of (1) Ayurveda (Ashtang Ayurveda), (2) Yoga and Naturopathy, (3) Unani (UnaniTibb), (4) Siddha, Sowa-Rigpa and (5) Homoeopathy registered under the provisions of this Act;
- (f) “Registrar” means the Registrar appointed under this Act;
- (g) “State Council” means the Manipur AYUSH Council constituted under this Act; and
- (h) “State AYUSH Register” means the State AYUSH Register maintained under this Act.

Constitution and Composition of the State Council. **3.(1)** The State Government shall, by notification in the Official Gazette, constitute for the purpose of this Act, a State Council to be called the Manipur AYUSH Council consisting of the following members, namely:-

- (a) Director, AYUSH and the next senior-most MHS (AYUSH) (Grade-I/ II) Officer as the President and Vice-President respectively.
- (b) 5(five) Members from MHS (AYUSH) Officers to be elected from amongst the members of MHS (AYUSH) Officers i.e. 1(one) member each from 5(five) streams of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy in the Grade of not less than Manipur Health Service (AYUSH) Grade-III

with a minimum of 7 (seven) years of regular service. The senior-most MHS Officer (AYUSH) in the Grade-III and above thus elected, shall be given preference as the senior-most shall serve as the Deputy Registrar and assist the Registrar in their respective streams of AYUSH;

- (c) 1(one) Member to be elected by the All MHS (AYUSH) Doctors Association, Manipur State from amongst its members;
- (d) Any other member (upto 4(four) members) from amongst qualified Doctors in the stream of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy may be co-opted by the Council as deemed necessary with the approval of 75% of all the Council Members.

(2) No act done by the State Council shall be questioned on the ground merely of the existence of any vacancy in, or defect in the constitution of the State Council.

4. The State Council shall be a body corporate having perpetual succession and common seal, with power to acquire and hold property, both movable and immovable, and to contract, and shall by the said name sue and be sued. Incorporation of the State Council.
5. If any of the electoral bodies referred to in clause (c) of sub-section (1) of section 3 does not by such date as may be prescribed, elect a person to be a Member of the State Council, the State Government shall by notification in the Official Gazette, nominate to the vacancy a person qualified to be elected as a member of the respective category to fill in the vacancy, and the person so nominated shall be deemed to be a Member of the State Council as if he had been duly elected by the said body till the vacancy is filled in under sub-section (1) of section 3. Nomination of Members in default of election.
6. (1) A person shall be disqualified for being elected or nominated as, and for being, a Member of the State Council, if he:- Disqualification for membership.
 - (a) is not eligible for registration under this Act; or
 - (b) has been convicted for an offence involving moral turpitude; or
 - (c) is an undischarged insolvent.
- (2) If any member becomes, or is found to be disqualified subject to any of the disqualification mentioned in sub-section (1), the State Council shall submit a report to the State Government, and the State Government if satisfied about the disqualifications, shall declare his seat vacant.
7. The State Council may grant leave of absence to any Member for a period not exceeding six months. Leave of absence to Members.
8. (1) A Member of the State Council shall be deemed to have vacated his seat: - Cessation of Membership.

(a) on his absence from three consecutive meetings of the State Council without leave of the State Council.

(b) on his absence out of India for a period exceeding six consecutive months.

(2) On the occurrence of vacancy referred to in sub-section (1), the President shall forthwith report the fact of such vacancy to the State Government.

9. If any Member is, by reason of his death or resignation or removal or otherwise, is unable to complete his full term of office, the vacancy so caused shall be filled up by election or nomination of another person under the provisions of this Act and the person elected shall hold office only so long as the Member in whose place is elected would have held office if the vacancy had not occurred.

Filling up of vacancies and term of office of person filling up the vacancy.

10. (1) The President or Vice-President of the State Council shall hold office for a term not exceeding beyond the expiry of his term at their respective posts of the State Government.

Term of office of President, Vice-President and Members.

(2) A Member shall hold office for a term of two years from the date of notification of the names of Members in the Official Gazette by the State Government.

(3) Members of the State Council shall be eligible for re-nomination or re-election.

11. The Member may resign his office by writing under his hand addressed to the President.

Resignation of Members.

12. (1) The State Council shall meet at least twice a year at such time and place as may be appointed by the State Council. One of such meeting shall be the annual meeting of the State Council.

Meeting of the State Council.

(2) 50% of members of the State Council shall form a quorum and all acts of the State Council shall be decided by a majority of Members present and voting.

(3) The meeting of the State Council shall be convened, held and conducted in such manner as may be prescribed.

(4) The office of the State AYUSH Council shall be attached at the office complex of the Directorate of AYUSH, Lamphel, Manipur on colocation basis for the time being.

13. Subject to such conditions as may be prescribed by or under the provisions of this Act, the powers, duties and functions of the State Council shall be-

Powers and functions of the State Council.

(a) to maintain the State AYUSH Register, and to provide for the registration of practitioners in any of the disciplines of Ayurveda, Yoga and Nature Naturopathy, Unani, Siddha and Homoeopathy;

- (b) inspection, to hear and decide appeals against any decision of the Registrar;
- (c) to prescribe a code of ethics for regulating the professional conduct of practitioners;
- (d) to reprimand a practitioner, or to suspend or remove his name from the State AYUSH Register, or to take such other disciplinary action against him as may, in the opinion of the State Council be necessary or expedient;
- (e) to exercise such other powers, perform such other duties and discharge such other functions as are laid down in this Act, or as may be prescribed;
- (f) to receive complaints from public (including patients and their relatives) against misconduct or negligence by a practitioner in any of the streams of Ayurveda, Yoga and Nature Naturopathy, Unani, Siddha and Homoeopathy, to proceed for inquest, take a decision on the merits of the case and to initiate disciplinary action or award compensation and similarly to take action against frivolous complaints;
- (g) to provide protection to its members in discharging professional duties;
- (h) to ensure that no unqualified person practices in any of the Systems of Ayurveda, Yoga and Nature Naturopathy, Unani, Siddha and Homoeopathy in the State of Manipur.

14. (1) There shall be an Executive Committee of the State Council consisting of the President and the Vice-President of the State Council along with the Registrar and the Deputy-Registrars and 2(two) Members to be elected by the State Council from amongst its Members.

The Executive Committee.

(2) The President and the Vice-President of the State Council shall also be the President and the Vice-President respectively of the Executive Committee.

(3) No business shall be transacted at any meeting of the Executive Committee unless a quorum of 50% of all the Members present and all the acts of the State Council shall be decided by majority of the members present and voting.

(4) In addition to the power and duties conferred and imposed upon it by this Act, the Executive Committee shall exercise and discharge such functions as the State Council confer or assign upon it by regulations made, with prior approval of the State Government, in this behalf.

(5) The Executive Committee shall adopt the Rules and Regulations or guidelines issued/ notified by the Ministry of AYUSH from time to time within a period of 6 months.

(6) In addition to the administrative power and functions mentioned above, the State Council shall delegate the financial powers to the Executive Committee to incur the following expenditures with previous sanction of the President: -

- (a) expenditure on salaries and allowances of the Registrar and staff maintained by the State Council;
- (b) fees and allowances paid to the members of the State Council and of the Executive Committee;
- (c) remuneration paid to the assessors;
- (d) such other expenses as are necessary for performing the duties and discharging the functions.

Allowance. **15.** There shall be paid allowance to the President, the Vice-President and Members of the State Council with the previous sanction of the State Government, for attendance at meetings of the State Council or of the Executive Committee meeting, and reasonable travelling expenses for such attendance as may be prescribed in this behalf and for journey undertaken in the discharge of their duties under this Act, as may from time to time, be allowed by the State Council and approved by the State Government.

Appointment of Registrar and other employees.

16. (1) The State Government shall :

- (i) nominate a Registrar who shall be a Registered Practitioner in any of the systems/ streams of Ayurveda, Yoga & Nature Naturopathy, Unani, Siddha and Homoeopathy with an experience of minimum of 15 years of regular service along with a sound administrative knowledge.
- (ii) before the expiry of the 1st 2 (two) years of constitution of the State Council and maintenance of State Register, the State Councils shall by notification in the Official Gazette appoint a regular Registrar who shall be a qualified Doctor in any of the subjects of Ayurveda, Yoga & Nature Naturopathy, Unani, Siddha and Homoeopathy with an experience of minimum of 15 (fifteen) years of regular service along with a sound administrative knowledge with prior approval of the State Government who shall hold the office for a term of three (3) years from the date of notification. He shall be eligible for re-appointment.
- (iii) The Council shall appoint 2(two) Lower Division Clerks (LDC)/ Office Assistants (OA) and 1(One) Multi-Tasking Staff (MTS) with prior approval of the State Government.
- (iv) Employ such other person as the State Council deems necessary to carry out the purposes of this Act, with prior approval of the State Government.

(2) The Registrar shall act as the Secretary of the State Council.

(3) The State Council shall, with the previous sanction of the State Government fix the salary and allowances, and determine the conditions of services of the Registrar and other employees of the State Council.

17. (1) The income of the State Council shall consist of-

- (a) registration fees for registration;
- (b) Grant-in-aid received from the State Government;
- (c) any other sum raised by the State Council.

Income and
expenditure of
the State
Council.

(2) It shall be competent for the State Council to incur expenditure for the following purposes, namely-

- (a) salaries and allowances of the Registrar and other employees of the State Council;
- (b) fee and allowance paid to the President, the Vice-President and Members of the State Council and of the Executive Committee;
- (c) remuneration paid to the assessors, and
- (d) such other expenses as are necessary for performing the duties and discharging the functions under this Act.

18. (1) The State Council shall cause to be maintained in the prescribed manner the names of the registered AYUSH practitioners to be known as the State AYUSH Register (one for each stream of Ayurveda, Yoga & Nature Naturopathy, Unani, Siddha and Homoeopathy system) which shall contain the names of all persons who are registered under this Act and their respective recognized qualifications in the streams/subjects of Ayurveda, Yoga & Nature Naturopathy, Unani, Siddha and Homoeopathy.

AYUSH
Medical
Register.

(2) It shall be the duty of the Registrar to keep the State AYUSH Register in accordance with the provisions of this Act, and of any orders made by the State Council, and to revise it from time to time, and to publish it in the Official Gazette or in such other manner as may be prescribed.

(3) Such register shall be deemed to be a public document within the meaning of the Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023) and may be proved by a copy of its published in the Manipur Gazette.

19. The Registrar of the State Council may, on payment of such fees as may be prescribed and, on an application, made in the prescribed manner by any such person, enter his name in the State AYUSH Register:

Registration in
the State
AYUSH
Register.

Provided that the Registrar is satisfied that the person concerned possesses a recognized AYUSH qualification:

Provided further that the registration in the State AYUSH Register shall remain valid for a period of five years unless renewed before the validity expires.

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| Persons enrolled on the State AYUSH Register to notify change of place of residence/practices. | 20. Every person registered under this Act shall notify any transfer of the place of his residence or practice to the State Council within thirty days of such transfer failing which his right to participate in the election of Members to the State Council shall be liable to be forfeited by the State Council either permanently or for such period, as may be specified therein. |
| Registration of additional qualification. | 21. If any person whose name is entered in the State AYUSH Register obtained any AYUSH qualification, which is a recognized higher AYUSH qualification, he shall, on application made in this behalf and on payment of such fee as may be prescribed, be entitled to have an addition to any entry previously made. |
| Disposal of fees. | 22. All fees received by the State Council under this Act shall be applied for the purposes of this Act, in such manner as may be prescribed. |
| Removal of fraudulent and incorrect entries. | 23. Any entry in the State AYUSH Register which is proved to the satisfaction of the State Council to have been fraudulently or incorrectly made, may be removed under an order in writing by the State Council. |
| Power of State Council to direct removal of name from the State AYUSH Register and re-entry of names therein. | <p>24. The State Council may remove the name of any registered practitioner from the State AYUSH Register, who has been-</p> <p>(a) convicted for an offence involving moral turpitude; or</p> <p>(b) found guilty of misconduct after due enquiry' in the prescribed manner:</p> <p>Provided that any name so removed may be afterwards re-entered in the State AYUSH Register under the direction of the State Council.</p> |
| Appellate Authority. | <p>25. (1) An appeal shall, in the prescribed manner, lie to the State Government for every decision of the State Council under section 23.</p> <p>(2) Every appeal under sub-section (1) shall be preferred within three months from the date of such decision.</p> |
| Protection of action taken in good faith. | 26. No suit or other legal proceedings shall lie against any person for anything which is done in good faith or intended to have been done under this Act, or the Rules or the Regulations made thereunder. |
| Removal of name of deceased | 27. (1) Every Registrar of Birth and Death who received notice of the death of any person whose name be known to be entered in the State AYUSH Register, shall forthwith transmit, by post to the Registrar of |

person from the State AYUSH Register. the State Council a certificate of such death signed by him and stating particulars of the time and place of death.

(2) On receipt of-

- (a) any such certificate under sub-section (1), or
- (b) any other reliable information regarding such death, the Registrar of the State Council shall remove the name of deceased registered practitioner from the State AYUSH Register.

28. If any person whose name is not entered in the State AYUSH Register and falsely pretends that it is so entered, or uses in connection with his name or title, any words or letters or numbers representing that his name is so entered, he shall, whether any person is actually deceived by such representation or not, be punishable, with imprisonment which may extend to six months or with fine which may extend to fifty thousand rupees, or both. Penalty on unregistered person representing that he is registered.

29. (1) The Registrar shall, after the expiry of every period of three years, on or before a date to be fixed in this behalf by the State Council cause to be printed and published a correct list of the names for the time being entered in the State AYUSH Register and setting forth- Publication and use of Medical list.

- (a) all names entered in the State AYUSH Register arranged in alphabetical order according to the surname;
- (b) the registered address or appointment of each person whose name entered in the State AYUSH Register, and
- (c) the qualification of each person represented by the abbreviation thereof and the year in which each such qualification was obtained.

(2) The Registrar shall on the expiry of every year in which a list is printed and published under sub-section (1) on or before a date to be fixed in this behalf by the State Council, cause to be printed and published a list supplementary thereto, containing additions and alterations in the State AYUSH Register, since the publication of the list under sub-section (1).

(3) Every Court shall presume that any person whose name is entered in the latest list printed and published under sub-section (1) read with the latest list supplementary thereto, if any, printed and published under sub-section (2) is duly registered under this Act, and that any person whose name is not so entered is not registered under this Act:

Provided that the case of any person whose name does not appear in the latest list printed and published under sub-section (1) read with the latest list supplementary thereto, if any, printed and published under sub-section (2) a certified copy, signed by the Registrar of the entry of the name of such person in the State AYUSH Register shall be evidenced that such person is registered under this Act.

Transitional provisions. **30.** Every person practicing AYUSH medical profession in Manipur as registered AYUSH practitioner under any law for time being in force immediately before the commencement of this Act shall be deemed to be a registered AYUSH practitioner under the relevant provisions of this Act:

Provided that every such person other than a person who is registered with the erstwhile Central Council for Research in Homoeopathy (CCRH) or Central Council of Indian System of Medicine (CCISM) or the recently notified NCISM Act or NCH Act, shall apply for registration under this Act to the State Council within one year from the date of commencement of this Act, failing which he shall be liable for action as determined by the State Council

Power to remove difficulties. **31.** (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as appeared to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date on which the provisions of this Act come into force.

(2) Every order made under this section shall as soon as may be after it is made be laid before the House of the State Legislature.

Power to make Rules. **32.** (1) The State Government may, by notification in the Official Gazette, from time to time, make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matter, namely,-

- (a) to regulate elections under clauses (b) to (d) of section 3(1);
- (b) the allowances of Members under section 15;
- (c) the terms and conditions of service including pay and allowances of the Registrar and other employees appointed under section 16;
- (d) the manner of maintenance of register under section 18;
- (e) form of State AYUSH Register;
- (f) fee and form of application under section 19;
- (g) manner of enquiry under section 24;
- (h) manner of appeals under section 25;
- (i) any other matter which is or may be prescribed under this Act.

(3) Every rule made under this Act shall be laid, as soon as may be, after it is made, before the Legislative Assembly while it is in session, for a total period of fourteen days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the successive sessions aforesaid, the House agrees in making modification in the rule or that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be. So, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

ARUN KUMAR SINHA ,
Principal Secretary (Law),
Government of Manipur.